## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

### RAJYA SABHA UNSTARRED QUESTION NO. 207

TO BE ANSWERED ON THE 3<sup>RD</sup> FEBRUARY, 2021/ MAGHA 14, 1942 (SAKA)

CRIMINAL LAW REFORMS COMMITTEE

### 207. SHRI DEREK O' BRIEN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the mandate and scope of the Criminal Law Reforms Committee;
- (b) the details of grounds the members of the Criminal Law Reforms Committee have been selected; and
- (c) the status quo of the Criminal Law Reforms Committee's public consultation process?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) to (c): A Committee has been constituted under the Chairpersonship of the Vice Chancellor, National Law University, Delhi to suggest reforms in the Criminal laws. The Ministry of Home Affairs have also sought suggestions from States, Union Territories, Supreme Court, High Courts, Bar Council of India, Bar Councils of States and various Universities/ Law Institutes on comprehensive amendments in Criminal laws. The suggestions received and the report of the Committee are subject to examination by the Ministry of Home Affairs in consultation with all stakeholders.

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